

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

NO. O.A. 60 of 1997

Date of Order : 05.08.2003.

Present : Hon'ble Mr. B. P. Singh, Administrative Member

Hon'ble Mr. N. Prusty, Judicial Member

Narayan Chandra Das

- VS -

Union of India & Ors.

For the applicant : Mr. Samir Kr. Ghosh, counsel

For the respondents : Ms. K. Banerjee, Counsel.

O R D E R

MR. B. P. SINGH, AM.

1d. counsels for both the parties are present.

2. When this case was taken up for hearing, the 1d. counsel for the applicant submitted that the applicant is a Group-C employee of the Telecom Department which has since been converted into Bharat Sanchar Nigam Ltd. (BSNL). BSNL is not placed under the jurisdiction of Central Administrative Tribunal as no notification to this effect has been issued by the Government of India.

3. In view of the above, the 1d. counsel for the applicant submits that he wants to withdraw this case with liberty to approach the proper forum for redressal of his grievance.

4. In view of the above, we allow the prayer of the applicant and hereby dismiss the application as 'withdrawn' with liberty to the applicant to approach the proper forum for redressal of his grievance. No order as to costs.


MEMBER (J)


MEMBER (A)

ASVS.